

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 18

IA 3566/2024 IA 3568/2024 in C.P. (IB)/474(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.07.2024**

NAME OF THE PARTIES: **SES ENERGY SERVICES INDIA PRIVATE LIMITED**

Section 60(5) & 10 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 3566/2024 in C.P. (IB)/474(MB)2022

- 1) Mr. Vikram Nankani, Ld. Sr. Advocate for the Applicant, Mr. J.P. Sen, Ld. Sr. Advocate for the Respondent No. 1 and Mr. Mustafa Doctor, Ld. Sr. Advocate for the Respondent No. 2 are present.
- 2) Heard Ld. Sr. Advocates for the Parties extensively for the considerable time. Parties shall be at liberty to file and place on record written notes of arguments, within a week.
- 3) Stand over to 29.07.2024, for placing on record written submissions. No further arguments shall be concluded on the next date of hearing.

IA 3568/2024 in C.P. (IB)/474(MB)2022

- 1) Mr. Shyam Kapadia, Ld. Counsel for the Applicant and Mr. J.P. Sen, Ld. Senior Advocate for the Respondent are present.
- 2) Heard Ld. Counsel for the Applicant partly. Applicant shall continue their arguments on the next date of hearing.
- 3) Stand over to 29.07.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare